

ITEM NO.6

COURT NO.9

SECTION IVA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
13425/2015

(Arising out of impugned final judgment and order dated 18/12/2014  
in WA No. 30340/2013 passed by the High Court of Karnataka Circuit  
Bench at Dharwad)

SATEESH GANAPATHI KADAM AND ORS

Petitioner(s)

VERSUS

THE LAND TRIBUNAL BY ITS CHAIRMAN AND ORS

Respondent(s)

I.A. 1/2015(with c/delay in filing SLP and office report)

Date : 30/10/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Anil Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel  
for the petitioners, the matter is adjourned for ten  
weeks.

(SANJAY KUMAR-I)  
AR-CUM-PS

(JASWINDER KAUR)  
COURT MASTER